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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 18/(MAH)/2005
C.A. No. 167/2009

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES:

Apurva Parikh

V/s.

M/s. Natvar Parikh Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Raghuvar Gupta: 16
Wadia Lybrand & Co. in for Respondents
in C. A. 98/2016 and CA 185 of 2010
and CA 167/2009 in C. P. 18/2005

ORDER

CA 167/2009 IN TCP No. 18/397-398/NCLT/MB/MAH/2005

CA 98/2016 & 185/2010 IN TCP No. 61/397-398/NCLT/MB/MAH/2005

Counsel for the Petitioner as well as Respondent are present.

Oral submissions are complete.

Written submissions are filed in TCP 61/2005, as to CA 167/2009 in CP 18/2005, Respondent's side has not filed written submission. The Respondent's Counsel is hereby directed to submit written submission by next date of hearing.

List both the matters on **06.10.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)